

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – I

AUTUMN SESSION

FRIDAY, 9th SEPTEMBER, 2016

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and sat till 12.10 p.m.

The day was listed for transaction of Government Business.

1. **National Anthem was played.**
2. The Speaker announced the Report of the Business Advisory Committee under Rule 230.
3. Shri M.M. Danggo, Minister in-charge Parliamentary Affairs moved: "That this House agrees to the allocation of time proposed by the Business Advisory Committee with regards to the various items of Business for the current Session".
4. **ANNOUNCEMENT:**
 - a. The Hon'ble Speaker informed the House that he has received a Resolution for removal of the Speaker under Rule 179 (c) of the Constitution of India and Rule 135 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly. He said that as per Rule 135 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly, the Resolution has to be supported by one-fifth of the total number of Members of the House for the Resolution to be admitted.
So he requested the Members who are in support of the Resolution to stand up.

(Dr. Donkumar Roy, Leader of Opposition, Shri Paul Lyngdoh, Shri Metbah Lyngdoh, Shri Remington Pyngrope, Shri Nihim D. Shira, Shri James K. Sangma, Shri Embhahlang Syiemlieh, Shri Titosstarwell Chyne, Dr. Jemino Mawthoh, Shri Diosstarwell Jyndiang, Shri Witting Mawsor, Shri K.P. Pangniang and Shri Ardent M. Basaiawmoit stood up in their respective seat).

The Hon'ble Speaker then said that since more than 12 Hon'ble Members have supported the Resolution, the Resolution is admitted and so he fixed 16th September, 2016 for taking up the Resolution after disposal of all the Business listed for that day.

b. The Hon'ble Speaker informed the House that he has received a letter from the Chief Minister, dated 8th September, 2016 informing him that Shri Winnerson D. Sangma, MLA has resigned from the post of Parliamentary Secretary, and the Chief Minister has accepted. The Hon'ble Speaker then said that he has accordingly arranged separate sitting arrangement for Shri Winnerson D. Sangma in the House.

5. PANEL OF CHAIRMEN:

The Speaker announced the names of the Members nominated by him to the Panel of Chairmen under Rule 9 (1) of the Rules of Procedure and Conduct of Business:

- 1.** Smti Dikkanchi D. Shira, MLA
- 2.** Shri Winnerson D. Sangma, MLA
- 3.** Shri Titosstarwell Chyne, MLA
- 4.** Shri Witting Mawsor, MLA

6. LAYING OF ACTS/RULES/REPORTS/ORDINANCE:

(a) Dr. Mukul Saugma, Chief Minister in-charge Mining and Geology

laid the Thirty Third Annual Report of the Meghalaya Mineral Development Corporation Limited for the year 2013 - 2014.

(b) Shri M.M. Danggo, Minister in-charge Stamps and Registration laid the following:

- I. The Meghalaya Compulsory Registration of Marriage Act, 2012
Vide Notification No.LL(B)20/2006/58., dated 14th September, 2012.
- II. The Meghalaya Compulsory Registration of Marriage Rules, 2015
Vide Notification No.ERTS(R) 7/2011/366., dated 5th October, 2015.
- III. The Meghalaya Anand Marriages Registration Rules, 2016
Vide Notification No.ERTS(R)7/2013/64., Dated 13th June, 2016.

c. Smti Roshan Warjri, Minister in-charge Co-operation laid the Annual Report and Account of Meghalaya State Warehousing Corporation for the year 2013-2014.

d. Dr. Mukul Sangma, Chief Minister in-charge Tourism laid the Annual Report of the Meghalaya Tourism Development Corporation Ltd. for the year 2006— 2007, 2007-2008, 2008-2009, 2009—20 10 and 2010-20 11.

e. Shri Metbah Lyngdoh, MLA and Member of the Rules Committee, Meghalaya Legislative Assembly laid a Report of the Rules Committee relating to “Definition of Rule 2 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly.

f. Dr. Mukul Sangma, Chief Minister in-charge Personnel A&A.R (A) laid the Tenth Annual Report of the Meghalaya State Information Commission for the year 2015.

g. Shri Clement Marak, Minister in-charge Forest and Environment laid the Annual Report of the Meghalaya State Pollution Control Board for the year 2012-2013 and 2013-2014.

h. Dr. Mukul Sangma, Chief Minister in-charge Finance laid the Contingency Fund of Meghalaya (Amendment) Ordinance No.2 of 2016.

7. INTRODUCTION OF BILL:

Dr. Mukul Sangma, Chief Minister in-charge Finance introduced the Contingency Fund of Meghalaya (Amendment) Bill, 2016 with the leave of the House.

8. GOVERNMENT RESOLUTION FOR RATIFICATION OF THE CONSTITUTION (ONE HUNDRED AND TWENTY SECOND AMENDMENT), BILL 2014

i. Smti Roshan Warjri, Minister in-charge Law moved the Government Resolution for ratification of the Constitution (One Hundred and Twenty Second Amendment) Bill, 2014.

“Whereas, the Constitution (One Hundred and Twenty Second Amendment) Bill, 2014 was introduced by the Lok Sabha on the 1912-2014 and passed by the Houses of Parliament; and

Whereas, the above mentioned Bill seeks to amend Article 246, Article 248, Article 249, Article 250, Article 268, Article 268 A, Article 269, Article 270, Article 271, Article 279, Article 286, Article 366, Article 368, sub-paragraph (3) of paragraph 8 of the Sixth Schedule and Seventh Schedule to the Constitution of India; and

Whereas, the Lok Sabha Secretariat vide their letter No.1/6(15)/2014/L-1 dated 11th August, 2016 requested the Government of Meghalaya, to ratify the said Constitutional Amendment Bill by Resolution and Place

before the Meghalaya Legislative Assembly as early as possible; and
Whereas, the Amendment of the Articles and Schedules above mentioned attracts clauses (B) and (C) of the proviso to clause (2) of Article 368 whereby it requires to be ratified by the Legislature of not less than one-half of the States by Resolution to that effect passed by those Legislatures before the Bill is presented to the President of India for assent;

Now, therefore, this House ratifies the Amendments to the Constitution of India falling within the purview of clauses (B) and (C) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (One hundred and Twenty Second Amendment) Bill, 2014 as passed by both the Houses of Parliament.

ii. Smti Roshan Warjri, Minister in-charge Law moved the Government Resolution for ratification of the Constitution (One Hundred and Twenty Second Amendment) Bill, 2014 be approved.

The Government Resolution for ratification of the Constitution (One Hundred and Twenty Second Amendment) Bill, 2014 was then put to vote by the Hon'ble Speaker.

The Government Resolution for ratification of the Constitution (One Hundred and Twenty Second Amendment) Bill, 2014 was unanimously approved and adopted by the House.

9. PRESENTATION OF SUPPLEMENTARY DEMANDS FOR GRANTS:

Dr. Mukul Sangma, Chief Minister in-charge Finance presented the Supplementary Demands for Grants and Supplementary Appropriation for 2016-17.

10. ELECTION TO COMMITTEES:

a. Shri M.M. Danggo, Minister in-charge Parliamentary Affairs moved:
Whereas Shri R.V. Lyngdoh have ceased to be a Member of the Committee on Public Accounts by virtue of his being appointed Minister with effect from the date of his appointment as Minister. This Assembly do elect another one Member in accordance with Rule 242 (1) of the Rules of Procedure and Conduct of Business, Meghalaya Legislative Assembly to fill up the vacancy for the remaining term of the said Committee in accordance with the principle of proportional representation by means of single transferable vote.

b. Shri M.M. Danggo, Minister in-charge Parliamentary Affairs moved:
Whereas Shri M.M. Danggo have ceased to be a Member of the Committee on Public Undertakings by virtue of his being appointed Minister with effect from the date of his appointment as Minister. This Assembly do elect another one Member in accordance with Rule 242 B (1) of the Rules of Procedure and Conduct of Business, Meghalaya Legislative Assembly to fill up the vacancy for the remaining term of the said Committee in accordance with the principle of proportional representation by means of single transferable vote.

C. Shri M.M. Danggo, Minister in-charge Parliamentary Affairs moved:
Whereas Shri R.V. Lyngdoh have ceased to be a Member of the Committee on Estimates by virtue of his being appointed Minister with

effect from the date of his appointment as Minister. This Assembly do elect another one Member in accordance with Rule 244 (1) of the Rules of Procedure and Conduct of Business, Meghalaya Legislative Assembly to fill up the vacancy for the remaining term of the said Committee in accordance with the principle of proportional representation by means of single transferable vote.

[The Commissioner and Secretary, Meghalaya Legislative Assembly to notify the date, time and place for holding the election, if necessary]

11. OBITUARY REFERNCES:

The House paid rich and glowing tributes to the following prominent leaders who passed away recently:

1. Shri Onward L. Nongtdu
2. Shri Nitya Narayan Simchang
3. Shri Medras Myllem Umlong
4. Shri Arjan Dutta
5. Shri Kalikho Pul
6. Shri Ragunath Patnaik
7. Shri Samir Deb Sarkar

Hon'ble Members who participated and paid rich tribute were Dr. Mukul Sangma, Chief Minister, Dr. Donkumar Roy, Leader of Opposition, Dr. D.D. Lapang, Shri Salseng C. Marak, Shri Rowell Lyngdoh, Shri M.M. Danggo, Minister Parliamentary Affairs, Dr. Jemino Mawthoh, Shri James K. Sangma, Shri H.D.R.Lyngdoh, Minister, Prof. R.C. Laloo, Deputy Chief Minister and Shri A.T. Mondal, Hon'ble Speaker.

12. ADJOURNMENT:

Since there was no more Business to be transacted, the House was then adjourned till 10 a.m. on Monday, the 12th September, 2016.

*Dated Shillong,
The 12th September, 2016.*

*Commissioner & Secretary,
Meghalaya Legislative Assembly.*